

ITEM NO.4

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.NOS.4 & 5 in CONMT.PET.(C) No. 229/2013 In C.A. No. 7290/1994

BIHAR STATE ROAD TRANSPORT K. UNION (REG.642) Petitioner(s)

VERSUS

S K CHAUDHARY & ANR.

Respondent(s)

(for direction and exemption from filing appeal paper books and office report)

WITH

CONMT.PET.(C) No. 71/2016 In C.A. No. 7290/1994

(With appln.(s) for exemption from filing appeal paper books and Office Report)

CONMT.PET.(C) No. 72/2016 In CONMT.PET.(C) No. 431/2013 In C.A. No. 7290/1994

(With appln.(s) for exemption from filing appeal paper books and Office Report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

IA No. 4INCP229/13 Mr. Rakesh K. Khanna, Sr. Adv.
Mr. Rajeev Singh, Adv.
Ms. Shefail Jain, Adv.
Mr. Fuzail Khan, Adv.
Mr. Rajesh Prasad Singh, Adv.

CC 71/2016

CC 72/2016 Mr. Shiv Ram Sharma, Adv.

For Respondent(s)

IA 4 &5

in CC 229/2013

Mr. Ajit Kr. Sinha, Sr. Adv.
Mr. Tapes Kumar Singh, Adv.
Mr. Mohd. Waquas, Adv.
Mr. Shashank Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 4 & 5 of 2015 in Contempt Petition(C) No. 229/2013
in Civil Appeal No(s). 7290/1994

Learned senior counsel appearing for the petitioner seeks permission to withdraw the IAs. Permission is granted. I.A. No. 4 & 5 of 2015 are accordingly dismissed as withdrawn in terms of the signed order.

Contempt Petition(C) No. 71/2016
Contempt Petition(C) No. 72/2016

Mr. Tapes h Kumar Singh, learned counsel seeks permission for four weeks to file reply. Permission is granted. List the matter after four weeks.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

I.A. NO(s). 4 & 5 OF 2015

IN

CONTEMPT PETITION(C) No. 229/2013

IN

CIVIL APPEAL No. 7290/1994

BIHAR STATE ROAD TRANSPORT K. UNION
(REG. 642)

Petitioner(s)

VERSUS

S K CHAUDHARY & ANR.

Respondent(s)/Alleged Contemnor(s)

O R D E R

Learned senior counsel appearing for the petitioner seeks permission to withdraw the IAs. Permission is granted. I.A. No. 4 & 5 of 2015 are accordingly dismissed as withdrawn.

.....J.
(J. CHELAMESWAR)

.....J.
(ABHAY MANOHAR SAPRE)

NEW DELHI
FEBRUARY 29, 2016.